

67/510

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY.

Review Petition No.7/1995

in

Original Application No.985/94.

1296 -

297

R. Subramanyam & another.

... Applicants.

V/s.

Union of India & Ors.

... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande,
Vice-Chairman.

ORDER ON REVIEW PETITION BY CIRCULATION :

(Per Shri M.S.Deshpande, Vice-Chairman) Dt.13.1.1995

By this Review Petition the applicants seek the review of the order dt. 29.11.1994. The learned counsel for the Respondents was heard before ~~intervenatur~~ passing the order and most of the points which have been mentioned in the Review Application were not even referred to during the course of arguments

There is no question of there being any error apparent on the face of the record. The thrust of the review application appears to be that the order passed by the Tribunal earlier was an erroneous order and if that is the apprehension, review application is not the remedy for getting the findings corrected. With regard to the withholding of gratuity, the matter is no longer res-integra in view of the Full Bench decision of the Tribunal in Wazir Chand V/s. Union of India & Ors.

2. The Review Application is therefore dismissed.

Certified True Copy
Despatched on 25.1.1995 Date 20/1/95

Copy to:-

1. Mr. R. Subramanyam & Anr.,
C/O. Mr. S.N. Pillai, Adv.

2. The Union of India & Ors.,
through Mr. S.C. Dhawan, Adv.

Section Officer
Central Admin. Tribunal,
Bombay C.C.

SECTION OFFICER,